

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 25TH DAY OF MARCH, 2004

Civil Misc. Contempt petition No.95 of 2003

Original Application No. 1054 of 2000

CORAM:

HON.MR.JUSTICE S.R.SINGH,V.C.

HON.MR.D.R.TIWARI, MEMBER(A)

Satendra Kumar Bajpai, Son of
Late Shiv Sagar Lal Bajpai, resident
of village and P.O.Sarwan-Khera,
District Kanpur Dehat.

.. Applicant

versus

1. Neelam Srivastava, P.M.G.
Kanpur.
2. Neelam Srivastava, Officiating
C.P.M.G, Kanpur Region, Kanpur.
3. Shri H.P.Sharma, C.P.M, Kanpur.

.. Respondents

O R D E R

JUSTICE S.R.SINGH,V.C.

None appears for the applicant. We have heard Shri Pankaj Srivastava, holding brief of Shri Satish Chaturvedi, counsel for respondents.

The Tribunal disposed of a bunch of Original applications including OA No.1054/2000, ~~thereby~~ providing that question of appointment of the applicant may be considered as per rules after the ban imposed on appointment was lifted. Counsel for the respondents submits that Post Master General by his order dated ~~has held~~ ^{Oct.2,03/9.10.03} _l that the applicant had appeared in the examination against the vacancies of the year 1998 and they were also allotted ~~to~~ Kanpur headquarter against the unfilled vacancies of 1998 but the said vacancies ~~have been~~ ^{had} not cleared by the Screening Committee, ~~and~~ These

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vacancies, according to the order, stood abolished as decided by the department. The representation filed by the applicants for absorption against the vacancies of the year 1988 were accordingly rejected. It is, submitted by the counsel that the OA has been filed against the said order and is pending. In the circumstances, we do not find it a fit case for proceeding in contempt jurisdiction.

The contempt petition is dismissed and notices are discharged.

Dhara
MEMBER(A)

Paranjpye
VICE CHAIRMAN

Dated: 25.3.04

Uv/